

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.802/2016

New Delhi this the 19<sup>th</sup> day of February, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Pratap Singh Mal, 70 years (Retd),  
S/o Sh. Ram Dhan,  
R/o 21/22, Vipin Garden Extension,  
Gali No. 26, Near Dwarka Mod Metro Station,  
New Delhi.

-Applicant

(By Advocate: Shri A.K.Trivedi )

**Versus**

1. Union of India,  
Through its Secretary  
Railway Board, Rail Bhawan,  
New Delhi-11
2. The Chief Medical Director  
North Western Railways  
Jaipur.
3. The Chief Medical Superintendent  
Jaipur (Rajasthan).

-Respondents

(By Advocate: Shri Shailendra Tiwary)

**ORDER(ORAL)**

Heard.

2. At the very outset learned counsel for the respondents, Shri R.N. Singh states that the issue pertains to Railway Protection Force which is not within the jurisdiction of this

Tribunal. At this, learned counsel for the applicant, Shri A.K.Trivedi seeks permission to withdraw this OA with liberty to file it afresh, before the appropriate forum, which is allowed.

3. Accordingly the OA is dismissed as withdrawn with liberty as aforesaid.

**(Praveen Mahajan)**  
**Member(A)**

/rb/

